

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 163 of 2011**

**Dated: 18<sup>th</sup> - January, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Chief Electrical Inspector to  
Govt.of India, Bangalor**

.....

**Appellant (s)**

**Versus**

**K.E.R.C.**

.....

**Respondent (s)**

Counsel for the Appellant (s) : Mr. V.N. Raghupathy

Counsel for the Respondent (s) :

**ORDER**

. Anand K. Ganesan, learned advocate for the appellant in Appeal Nos. 136/2011 and 137/2011 submits that notice has been served and reply has been filed by the respondent no. 2. Mr. Ganesan, learned advocate for respondent no. 2 in Appeal Nos. 162/11 and 163/11 presses for time to file counter affidavit. Mr. Venkatsubramaniam TR, learned advocate for the appellant in Appeal No. 167/2011 and Mr. V.N. Raghupathy, learned advocate for the appellant in Appeal Nos. 162/11 and 163/11 seek time to file reply. Accordingly time is allowed. Pleadings may be exchanged amongst the parties including rejoinder by 20<sup>th</sup> February, 2012. We fix the matter on 28<sup>th</sup> February, 2012 for hearing in the Batch.

**(V.J. Talwar)  
Technical Member  
Ss/rkt**

**(Justice P.S. Datta)  
Judicial Member**